



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 301
(IB)-77/ALD/2017

IN THE MATTER OF:

IDBI Bank
Applicant/petitioner

Vs.

Jaypee Infratech Ltd.
Respondent

In the matter of IA-2836 (PB)/2021

Under Section 30(6) r/w Section 31 and 60 (5) of IBC, 2016 r/w Regulation 39 (4) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Mr. Anuj Jain
IRP for M/s. Jaypee Infratech Limited
...Applicant

Vs.

(a) M/s. Suraksha Realty LimitedRespondent
No. 1

(b) M/s. Lakshdeep Investments and
Finance Private Limited Respondent
No. 2

In the matter of IA-631(PB)/2022

Under Rule 11 of NCLT Rules, 2016

Mr. Anuj Jain
IRP for M/s. Jaypee Infratech Limited
...Applicant

Vs.

M/s. Jaiprakash Associates Limited
...Respondent

In the matter of IA-3306(PB)/2021

Under Section 60 (5) of IBC, 2016
Yamuna Expressway Industrial Development Authority
Applicant

Vs.

1. Mr. Anuj Jain
IRP for M/s. JaypeeInfratech LimitedRespondent
No. 1

2. M/s. Suraksha Realty LimitedRespondent
No. 2

3. M/s. Lakshdeep Investments and
Finance Private LimitedRespondent
No. 3

In the matter of IA-3457(PB)/2021

Under Section 60 (5) of IBC, 2016



ICICI Bank Limited
...Applicant

Vs.

1. Mr. Anuj Jain
IRP for M/s. Jaypee Infratech Limited ...Respondent
No. 1
2. M/s. Suraksha Realty Limited ...Respondent
No. 2
3. M/s. Lakshdeep Investments and
Finance Private Limited ...Respondent
No. 3

In the matter of IA-4858(PB)/2021
Under Section 60 (5) of IBC, 2016

Bank of Baroda
...Applicant

Vs.

1. Mr. Anuj Jain
IRP for M/s. Jaypee Infratech Limited ...Respondent
No. 1
2. M/s. Jaypee Healthcare Limited ...Respondent
No. 2
3. Yes Bank Limited ... Respondent
No. 3
4. M/s. Suraksha Realty Limited ...Respondent
No. 4
5. M/s. Lakshdeep Investments
and Finance Private Limited ...Respondent
No. 5
6. IDBI Bank Ltd. ...Respondent
No. 6

In the matter of IA-2593(PB)/2021
Under 11 of NCLT Rules, 2016
M/s. Jaypee Infratech Limited
Through its IRP Mr. Anuj Jain
...Applicant

Vs.

M/s. Jaiprakash Associates Limited
...Respondent

In the matter of IA-3481(PB)/2021

Under Section 60 (5) of IBC, 2016 r/w Rule 11 of NCLT Rules, 2016

1. M/s. Suraksha Realty Limited ...Applicant
No. 1
2. M/s. Lakshdeep Investments
and Finance Private Limited ...Applicant
No. 2



Vs.

1. Mr. Anuj Jain
IRP for M/s. Jaypee Infratech Limited ... Respondent
No. 1
2. M/s. Jaiprakash Associates Limited ... Respondent
No. 2

In the matter of IA-3033(PB)/2022

Under Section 60 (5) of IBC, 2016 r/w Rule 11 of NCLT Rules, 2016

M/s. Deshwal Contractor ... Applicant

Vs

M/s. Jaypee Infratech Limited Respondent

In the matter of IA-3311(PB)/2022

Under Section 60 (5) of IBC, 2016 r/w Rule 11 of NCLT Rules, 2016

Mr. Indranil Chatterjee Applicant

Vs

Mr. Anuj Jain
IRP M/s. Jaypee Infratech Limited Respondent No. 1
M/s Jaypee Infratech Limited Respondent No. 2

In the matter of IA-2521(PB)/2022

Under Section 60 (5) of IBC, 2016 r/w Rule 11 of NCLT Rules, 2016

Mrs. Nina Sahani & ors. Applicant

Vs

M/s Jaypee Infratech Limited Respondent

Order delivered on 02.09.2022

CORAM:

**JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT**

SH. L. N. GUPTA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Abhinav Vasisht Sr. Adv. Mr. Divyam Aggarwal,
Mr. Aniket Aggarwal and Ms. Priya Singh, Advocates
in IA 3306/2021

For the IRP : Mr. Sumant Batra, Mr. Sanjay Bhatt, Ms. Ruchi Goyal,
Adv. for IRP of JIL along with Mr. Anuj Jain, IRP in
person

For Respondent : Mr Arvind Nayyar, Sr. Adv. Ms. Eshna Kumar,
Mr. Aditya Maheshwari, Mr. Akshay Joshi and
Mr. Sagar Bansal, Adv. Adv. for SRA Surakhsa Group

For JAL : Mr. Krishnan Venugopal, Sr. Adv. with Mr. Vishal
Gupta,



Mr. Divyanshu Gupta & Dheeresh Dwivedi, Advs. for
JAL
For Suraksha : Mr. UK Chaudhary, Sr. Adv. Ms. Eshna Kumar, Mr.
Aditya
Maheshwari, Mansumyer Singh, Mr. Sagar Bansal, Advs.
Mr. Vierat K. Anand, Ms. Srishty Kaur,
Mr. Kumar Shashank, Mr. Harish Naddar,
Mr. Vikalp Singh, Ms. Srishta Bajpai, Advs. (SRA)
For the YEIDA : Mr. Aniket Aggarwal, Mr. Divyam Aggarwal,
Mr. Amar Gupta Advs.
For the IDBI : Mr. Bishwajit Dubey Mr. Namata Sadhnani,
Ms. Varsha Sharma, Advocates
For the ICICI : Ms. Misha, Mahima Sareen, Nikhil Mathur, Advs.
3457/21
For BoB : Mr. Sougath Singh, Mr. Manoj Kumar.
Mr. V. R. Gaayathri Hansasa, Advs. in 4858/2021
For Home Buyers : Mr. Shoeb Alam and Mr. Nakul Gandhi, Advocates

ORDER

The case is listed as per the directions of the Hon'ble Supreme Court.

Heard, Mr. Krishnan Venugopal, Sr. Advocate representing M/s Jaypee Associates Limited, on his objections to the plan.

Certain homebuyers represented by an individual pleaded that their IA 1429/2020 should be heard. Notice was not issued in this case for long number of years. At request of all respondents notice was issued. This is a new issue that cropped up at the final stage of hearing. RP stated that he will file his reply. RP Counsel stated that certain petitions are filed by Home Buyers before Hon'ble Supreme Court and requested for hearing at 2:30. Accordingly, we agreed to hear at 2:30 PM.

At request of all the Ld. Counsels, list the matter in continuation at 2:30 PM on 05.09.2022.



**IA-2836/2021, IA-3033/2022, IA-3311/2022, IA-2521/2022,
IA-631/2022, IA-3306/2021, IA-3457/2021, IA-4858/2021,
IA-2593/2021, IA-3481/2021,**

List all the applications on 05.09.2022 at 02:30 PM.

**(RAMALINGAM SUDHAKAR)
PRESIDENT**

**(L. N. GUPTA)
MEMBER (TECHNICAL)**

Dipak - 05.09.2022